

rigendum to G.S.R. 95 dated the 12th January, 1968.

[Placed in Library. See No. LT-789/68].

ANNUAL REPORT OF THE NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD. ETC.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table:—

(1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

(2) A copy of the Annual Report of the National Projects Constructions Corporation Limited, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon. [Placed in Library. See No. LT-790/68].

THE INDIAN ADMINISTRATIVE SERVICE (RECRUITMENT) AMENDMENT RULES ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 528 in Gazette of India dated the 23rd March, 1968.

(ii) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 529 in Gazette of India dated the 23rd March, 1968.

(iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 530 in Gazette of India dated the 23rd March, 1968.

(iv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 531 in Gazette of India dated the 23rd March, 1968.

(v) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 532 in Gazette of India dated the 23rd March, 1968.

(vi) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G.S.R. 533 in Gazette of India, dated the 23rd March, 1968.

[Placed in Library. See No. LT-791/68].

12.22 hrs.

ESTIMATES COMMITTEE

FORTIETH AND FORTY-THIRD REPORTS

SHRI LOBO PRABHU (Udipi): I beg to present the following Reports of the Estimates Committee:—

(1) Fortieth Report on the Ministry of Food, Agriculture,

[Shri Lobo Prabhu]

Community Development and Cooperation (Department of Agriculture)—

- (i) Deep Sea Fishing Organisation, Bombay; and
- (ii) Landing and Berthing Facilities.

(2) Forty-third Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Fisheries Development.

SHRI S. M. BANERJEE (Kanpur): On item No. 6(v), in respect of the Indian Administrative Service (Emergency Commissioned and Short Service Examination) Amendment Regulations, 1968 published in Notification No. G.S.R. 532 I would like to know from the hon. Minister whether these amendments have been made to accommodate the displaced emergency commissioned officers or not.

MR. SPEAKER: This is not the time for questioning Mr. Shukla also is not here.

12.23 hrs.

INSURANCE (AMENDMENT) BILL*

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

SHRI S. M. BANERJEE (Kanpur): I rise to oppose this Bill for the following reasons.

If you kindly read the Statement of Objects and Reasons, it says:

"With a view to promoting the development of general insurance business on sound lines and to eliminate undesirable practices in the business, this Bill provides for more effective supervision and control over insurers."

Then it gives the main provisions. The body of the Bill states:

"further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965."

We have pleaded in this House, as you know, that general insurance should be nationalised. This Government has neither the courage nor the conviction even to lay on the Table of the House the audit reports of the Ruby General Insurance Co., and New Asiatic Insurance Co., which have not seen the light of day for these ten years. However, we have read with great pleasure some of the very bold statements made at the Congress meeting by the so-called Left Congressmen that insurance and banks both will be nationalised. But we also heard about the funeral procession of banks and general insurance in Jabalpur. We have been given a folder which shows how the general insurance people propagated the thesis of free enterprise and so on by giving folders to these Congressmen saying that they should not be nationalised, that they should remain as they are.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 8-4-68.